

SHRI INTERJIT (Darjeeling): We should have formal explanation instead of cross-talk between Members. (Interruptions)

17.59 hrs.

PAPERS LAID ON THE TABLE - *CONTD.*

**Notification Under Customs Act,
1962**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): Sir, I beg to lay on the Table a copy each of the following Notifications: (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) Notification No. 160/92 - Customs published in Gazette of India dated the 20th April, 1992 together with an explanatory memorandum seeking to prescribe a concessional rate of customs duty of 25 per cent *ad valorem* or 15 per cent *ad valorem* on capital goods imported under the Export Promotion Capital Goods Scheme, subject to specified conditions.
- (ii) Notification No. 161/92 - Customs published in Gazette of India dated the 20th April, 1992 together with an explanatory Memorandum seeking to prescribe a concessional rate of customs duty on components imported for the manufacture of capital goods to be supplied to manufacturer-exporters under the Export Promotion Capital Goods Scheme, subject to specified conditions.
- (ii) Notification No. 162/92 - Customs published in Gazette of India dated the 20th April, 1992 together with an explanatory memorandum seeking to fully exempt capital goods and components imported under the Export Promotion Capital Goods

Scheme from auxiliary duty of customs. [Placed in Library See No. LT-1799/92]

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Where is the explanatory memorandum referred to in the papers that have been laid on the Table of the House? Where is the explanatory memorandum (Interruptions)

SHRI INDEDR JIT (Darjeeling) : I support the demand for some explanation

(Interruptions)

SHRI INDERAJIT GUPTA (Midnapore): It may kindly be withdrawn and be brought again along with the Explanatory Memorandum .

SHRI BASU DEB ACHARIA: Sir, it can be laid on the Table tomorrow. Don't allow this now, Sir.

SHRI SHARAD DIGHE (Bombay North Central): He has laid the Explanatory Memorandum along with this.

SHRI BASU DEB ACHARIA: Where is it?

SHRI SHARAD DIGHE: It is stated here "together with an explanatory Memorandum".

SHRI BASU DEB ACHARIA: Where is it? We must get this.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: There is a mention about the Explanatory Memorandum. But where is the Memorandum? It is the Notification, not the Memorandum.

SHRI BASU DEB ACHARIA: So, he should come to lay it tomorrow. He should not be allowed to lay it today.